the deputation period of officers who are on deputation beyond Ave years; and

(b) if so, what is the number of Government servants whose deputation •are likely to be cancelled aS a result of sucji a decision?

THE MINISTER OF STATE IN THE MINISTRY OP HOME AFFAIRS (SHRi P. VENKATASUBBAIAH); -(a) and (b) The question regarding extension of tenure of officers belonging to All India Services and Central Group 'A' organised services, serving at the Centre, was reviwed recently and it was decided that in all cases of extended tenure orders should issue immediately to revert the officers to their parent cadres at the latest by 30th April, 1983. Accordingly orders have been issued so far curtailing the tenure upto 30th April, 1983 in respect of 22 officers serving at the levels of under Secretary to Joint Secretary and the services of *ihese* officers are being replaced at the disposal of their parent cadres by that date.

471. (Transferred to the 2nd March, 1983.)

## **B.BJ.** Construction Company

- 472. SHRI AMARPROSAD CHAKRABORTY: Will the Minister oj IN DUSTRY be pleased to state:
- (a) whether Government have taken any steps to meet the various problems being faced by the B.B.J. Construction Company in Calcutta which is a Government Of Indl^ undertaking; and
- (b) if no steps have been taken in this direction, w^at aJ» the masoni therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI S. M. KRISHNA): (a) and (b> BBJ Constiruction Company Ltd. (BBJ) is not a Government of "India Undertaking. It isowned by Bum Standard Co. Ltd., Braithwaite & Co. Ltd., and J>ssop & Co. Ltd. In view of niounting losses incurred by BBJ, a proposal to restruc-

ture its operations has been under oonslideratipn. ladusitrial Reconstruction corporation of India (IRCIj have been requested to appraise the possibility of BBJ's revival with IRCI's assistance.

## Setting uP ot medium iadustries in Andhra Pradesh

- 473. SHBI ADINARAYANA RED-DY: WiU the Minister *oi* INDUSTRY be pleased to state:
- (a) what is the number of medium industries together with their names and location set up in Andhra Pradesh during the last three years; and
- (b) what is the present annual pro-of and by when these are expected to start production?

THE MINISTER OF INDUSTRY (SHRI NABAYAN DATT TIWARI): (a) and (b) The medium scale industrial units involving investment in fixed assets, viz. land, building and machinery, not exceeding Rs. 3 crores and which are exempt from obtaining licences under the provisions of the Industries (Development & Regulation) Act, 1951, are required to be registered with the Technical Authorities. The following number of such Industrial Units were registered with the Directorate General of Tchnical Development during the years 1980, 1981 and 1982 in the State of Andhra Pradesh.

Year	No. of Scheme registered
1980	60
1981 ;	. , , 12^5;
1982	140

Details of all units being registered with D.G.T.D.,, including name and address of the unit, item of manufactpre, capacity and location, are published by the Indian, Investment Centre in their 'Monthly News Letter'. Copies oi this publication are available in the Parliament Library. The units, are at various stages of implementation.